

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. E/42217/2015

(Arising out of Order-in-Appeal No. 12-15-16 dated 07.08.2015 passed by the Commissioner Central Excise, Coimbatore)

M/s. Dharani Steels
157, P.N. Palayam Road,
Ganapaathy,
Coimbatore- 641 006.

Appellant

Vs.

The Commissioner of Central Excise
6/7, A.T.D, Race Course Road,
Coimbatore 641 018.

Respondent

APPEARANCE

FOR APPELLANT : Ms. B.M. Nithya, Advocate

FOR RESPONDENT : S. Balakumar, AC. (AR)

CORAM

Hon'ble MS. SULEKHA BEEVI C.S., MEMBER JUDICIAL
Hon'ble Shri VASA SESHAGIRI RAO, MEMBER TECHNICAL

Date of Hearing: **31.01.2023**

Date of Decision: **31.01.2023**

FINAL ORDER No. 40023/2023

Order : Per Hon'ble Vasa Seshagiri Rao

It is submitted on behalf of the appellant that the appellant has opted for the benefit of the scheme under SVLDR. The learned AR Shri S. Balakumar submitted that the matter has

been settled as per the scheme. Taking note of the submissions made by the learned Counsel for the appellant the appeal is dismissed

(Order dictated and pronounced in the Open Court)

(SULEKHA BEEVI C.S.)
MEMBER JUDICIAL

(VASA SESHAGIRI RAO)
MEMBER TECHNICAL

BB